

NOTIFICATION No. 85 / 2015

I

The Hon'ble The Chief Justice is pleased to make the following appointment in the High Court, Madras :

Thiru P.Velmurugan, District Judge of Tamil Nadu State Judicial Service, functioning on deputation in the Puducherry Judicial Service as Chief Judge, Pondicherry, who has been repatriated to his parent service viz., Tamil Nadu State Judicial Service in Order No.1332/1/2015-LD, Law Department, Government of Puducherry, dated 30.04.2015, is transferred and posted on other duty as Registrar (Vigilance), High Court, Madras vice Thiru C.V.Karthikeyan, transferred.

II

Thiru C.V.Karthikeyan, District Judge of Tamil Nadu State Judicial Service, functioning on other duty as Registrar (Vigilance), High Court, Madras, who has been deputed to Puducherry Judicial Service to function as Chief Judge, Pondicherry in G.O.(D) No.219, Public (Special.A) Department, Government of Tamil Nadu, dated 05.06.2015 and appointed as such on deputation basis, in G.O.Ms.No.18/2015-LD, Law Department, Government of Puducherry, dated 30.04.2015 is transferred and posted on deputation as Chief Judge, Pondicherry, vice Thiru P.Velmurugan, transferred.

HIGH COURT, MADRAS.
DATED: 08.06.2015.

Sd/- P.KALAIYARASAN,
REGISTRAR GENERAL

OFFICIAL MEMORANDUM

Sub: Courts and Judges – District Judges - Transfer and Postings -
Notification issued - Joining instructions – Issued.

Ref: High Court's Notification No. 85 / 2015, dated : 08.06.2015.

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Thiru C.V.Karthikeyan, District Judge of Tamil Nadu State Judicial Service, functioning on other duty as Registrar (Vigilance), High Court, Madras, who has been transferred and posted on deputation as Chief Judge, Pondicherry in the High Court's Notification cited above, is required to hand over charge of his post to the Additional Registrar (Vigilance), High Court, Madras, on 10.06.2015 A.N. and take charge of the post of Chief Judge, Pondicherry, from Thiru P.Velmurugan, Chief Judge, Pondicherry, immediately, without availing full joining time.

Thiru C.V.Karthikeyan, on assuming charge of the post of Chief Judge, Pondicherry, is required to hold full additional charge of the posts of Member Secretary, Union Territory of Puducherry Legal Services Authority, Pondicherry and Presiding Officer, Industrial Tribunal-cum-Labour Court, Pondicherry, until further orders.

On relief, Thiru P.Velmurugan, who has been repatriated to his parent service viz., Tamil Nadu State Judicial Service and posted on other duty as Registrar (Vigilance), High Court, Madras in the High Court's Notification cited above is required to take charge of the post of Registrar (Vigilance), High Court, Madras, from the Additional Registrar (Vigilance), High Court, Madras, who is placed in full additional charge of the post of Registrar (Vigilance), High Court, Madras, immediately, without availing full joining time.

The Additional Registrar (Vigilance), High Court, Madras is required to hold full additional charge of the post of Registrar (Vigilance), High Court, Madras, till Thiru P.Velmurugan, takes charge of the said post.

**HIGH COURT, MADRAS.
DATED: 08.06.2015.**

**Sd/- P.KALAIYARASAN,
REGISTRAR GENERAL**